Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting of NC-V meeting held on 05.02.2009

The Meeting No. 45/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 05.02.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 40/AM09 dated 01.01.2009, 41/AM09 dated 08.01.2009 and 42/AM09 dated 15.01.2009 were ratified. Thereafter, Agenda for individual cases for Meeting No. 45/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER

: 45/84-ALC3/2008 **MEETING DATE** : 05.02.2009

	Case No.:1/37/84-ALC3/2008		Meet No/Date:45/84-ALC3/2008 05.02.2009	Status: Deferred
$\begin{vmatrix} 1 \\ 1 \end{vmatrix}$	HQ File :01/84/050/00401/AM09/		Lic.No/Date:0610014703 01.12.2008	Defer Date:05.03.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from applicant firm is still awaited. It was therefore decided to await the same and defer the case for re-listing on 05.03.2009.

	Meet No/Date:45/84-ALC3/2008 05.02.2009	Status: Rejected
HQ File :01/84/050/00403/AM09/	Lic.No/Date:0710061464 02.12.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to submit information/documents called for by the DGFT letter dated 29.12.2008.

In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No.:1/45/84-ALC3/2008	Party Name:RICHA & CO	Meet No/Date:45/84-ALC3/2008 05.02.2009	Status: Deferred		
HQ File :01/84/050/00437/AM09/	RLA File :05/24/040/00672/AM09/	Lic.No/Date:0510234908 23.01.2009	Defer Date:05.03.2009		
Decision: The Committee considered the case as per agenda and handed over the relevant details to (MSME) for their examination and comments and defer the case.					
The case stands deferred for re-listing on 05.03.2009.					

Case No.:2/45/84-ALC3/2008	Party Name: MUDRA LIFESTYLE LIMITED	Meet No/Date:45/84-ALC3/2008 05.02.2009	Status: Rejected
HQ File :01/84/050/00438/AM09/		Lic.No/Date:0310503817 23.01.2009	
that applicant firm have neither for not given the justification for the Countries the requirement of inputs. In view of	ered the case as per agenda alongwarded calculation sheet nor Meastly. of requirement of inputs, in absorbed this, Committee was constrained a consequential action accordingly.	surement, Style No. Further, tence of which it is not possib to reject.	hey have also

	Case No.:3/45/84-ALC3/2008		Meet No/Date:45/84-ALC3/2008 05.02.2009	Status: Approved
	HQ File :01/84/050/00439/AM09/	RLA File :05/24/040/00639/AM09/	Lic.No/Date:0510234960 27.01.2009	
1-	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case			
	taking cue from SION, J-275 and in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24 th March, 2008 by allowing the item of import @ 2.15 Sq mtr./Pc.			
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

		II	Meet No/Date:45/84-ALC3/2008 05.02.2009	Status: Deferred
	HQ File :01/84/050/00440/AM09/	RLA File :05/24/040/00642/AM09/	II .	Defer Date:05.03.2009
6	in the export item. (ii) No specification has Dyed fabric separate	sidered the case as per ager culation sheet and justification for a been given for each type of exply to compute the requirement in exect for re-listing on 05.03.2009.	consumption sought for each	type of fabric

		05.02.2000	Status: Approved
HQ File :01/84/050/00441/AM09/	1	Lic.No/Date:0710062643 29.01.2009	

Decision: The Committee considered the case as per agenda and observed that applicant firm have not given the Style No. of export item. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking cue from SION, J-175 and in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008 by allowing the item of import @ 2.15 Sq mtr./Pc.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/45/84-ALC3/2008	Party Name:MERCER KNIT APPARELS,	Meet No/Date:45/84-ALC3/2008 05.02.2009	Status: Rejected	
HQ File :01/84/050/00442/AM09/	RLA File :32/24/040/00052/AM09/	Lic.No/Date:3210039626 29.01.2009		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., GSM of fabric, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.				

Manual agenda cases

Case No. 616	M/s Roverco Apparels Co. Pvt. Ltd., Chennai		
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/230/AM-09/DES-V		
Ratification of input output norms against Advance Authorization No. 0410097550			
dated 25.07.2008 – under F	dated 25.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and gone through the Sketch, CAD submitted by the firm. The Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import @ 2.03 Sq mtr./Pc.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 617	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 45/09 dt. 05.02.2009	F.No. 01/84/162/312/AM-09/DES-V
•	norms against Advance Authorization No. 0510217156 Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/72/2008-09/Hosy. dated 04.02.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Camisole made of 97% Polyester, 3% Spandex fabric, GSM-97+/-10% Style No. 00226107	97% Polyester, 3% Spandex fabric, GSM-97+/-10%	1.15 Sq mtrs./Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 618	M/s Shahi Exports Pvt. Ltd., Faridabad		
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/154/AM-07/DES-V		
Ratification of input output norms against Advance Authorization No. 0710045772			
dated 28.06.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/73/2008-09/Hosy. dated 04.02.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Jacket made of 100% cotton dyed Corduroy	100% cotton dyed Corduroy	2.68 Sq mtrs./Pc
fabric, GSM-285+/-10%	1db110, GGIVI 200-7-1070	

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 619	M/s Shahi Exports Pvt. Ltd., Faridabad		
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/181/AM-09/DES-V		
Ratification of input output norms against Advance Authorization No. 0510223091			
dated 01.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/76/2008-09/Hosy. dated 04.02.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Blouse made of 80%	80% Tencil, 20% Nylon fabric,	3.48 Sq mtrs./Pc
Tencil, 20% Nylon fabric,	GSM-97+/-10%.	
GSM-97+/-10%		
	80% Tencil, 20% Nylon fabric,	5.84 Sq mtrs./Pc
Tencil, 20% Nylon fabric,	GSM-97+/-10%.	
GSM-97+/-10%		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 620	M/s Shahi Exports Pvt. Ltd., Faridabad		
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/153/AM-07/DES-V		
Ratification of input output norms against Advance Authorization No. 0710045768 dated 28.06.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/75/2008-09/Hosy. dated 04.02.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
from 100% cotton dyed		·
fabric, GSM-103+/-10% with 100% silk fabric	100% silk dyed fabric, GSM-43+/-10%	0.33 Sq mtrs./Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 621	M/s Shahi Exports Pvt. Ltd., Faridabad	
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/266/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0510190395		

dated 07.09.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and gone through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied for.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 622	M/s Tesa Tapes (India) Pvt. Ltd. Mumbai		
NC 45/09 dt. 05.02.2009	F.No. 01/84(83)/50/639/AM-06/DES-V		
Ratification of input output norms against Advance Authorization No. 0310360064			
dated 19.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorization issued in this case as per written comments of DIPP as detailed below: -

Export Product	Import Item	Qty. allowed
Velour Tesa 4606 Black T	T- 4606 Adhesive coated	997.4055 Sq mtrs.
Size 19MM width X 15 mtrs.	velour Tape of relevant	
length (Net content: 949.910	specification	
Sq mtrs)		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 623	M/s Tesa Tapes (India) Pvt. Ltd. Mumbai		
NC 45/09 dt. 05.02.2009	F.No. 01/84(83)/50/619/AM-06/DES-V		
Ratification of input output norms against Advance Authorization No. 0310364397			
dated 24.01.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and observed that advance authorization is to be issued under Duty Exemption Scheme in which imported inputs are used in the export item. The Committee in this

case observed that inputs are actually being exported without any physical change in the import item. Moreover, the process involved in this case is merely re-packing, which is a minuscule process. In view of this, Committee decided to reject this case.

RLA may take suitable consequential action accordingly.

Case No. 624	M/s Tesa Tapes (India) Pvt. Ltd. Mumbai		
NC 45/09 dt. 05.02.2009	F.No. 01/84(83)/50/25/AM-07/DES-V		
Ratification of input output norms against Advance Authorization No. 0310373425			
dated 27.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and observed that advance authorization is to be issued under Duty Exemption Scheme in which imported inputs are used in the export item. The Committee observed that in case of export item No. 1, input is actually being exported without any physical change in the import item. Moreover, the process involved in this case is merely re-packing, which is a minuscule process. In view of this Committee decided to disallow the item of import No. 1 against export item No. 1. As regards item of import No. 2 against export item No. 2, the Committee decided input out norms as per recommendations of DIPP as under:-

Export Product	Import Item	Qty. allowed
	T- 4606 Adhesive coated	•
Size 19MM width X 15 mtrs.	· ·	
length (Net content: 6846.84 Sq mtrs)	Specification	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 625	M/s Tesa Tapes (India) Pvt. Ltd. Mumbai
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NC 45/09 dt. 05.02.2009	2009 F.No. 01/84(83)/50/638/AM-06/DES-V	
Ratification of input output	t norms against Advance Authorization No. 0310360057	
dated 19.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and observed that advance authorization is to be issued under Duty Exemption Scheme in which imported inputs are used in the export item. The Committee in this case observed that inputs are actually being exported without any physical change in the import item. Moreover, the process involved in this case is merely re-packing, which is a minuscule process. In view of this, Committee decided to reject this case.

RLA may take suitable consequential action accordingly.

Case No. 626	M/s Tesa Tapes (India) Pvt. Ltd. Mumbai
NC 45/09 dt. 05.02.2009	F.No. 01/84(83)/50/675/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0310367201	
dated 16.02.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that advance authorization is to be issued under Duty Exemption Scheme in which imported inputs are used in the export item. The Committee in this case observed that inputs are actually being exported without any physical change in the import item. Moreover, the process involved in this case is merely re-packing, which is a minuscule process. In view of this, Committee decided to reject this case.

RLA may take suitable consequential action accordingly.

Case No. 627	M/s The Bombay Dyeing & Manufacturing Co. Ltd. Mumbai
NC 45/09 dt. 05.02.2009	F.No. 01/84/162/440/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0310432734 dated 14.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of TC, Mumbai conveyed vide their letter No. 38(45)/4/07/Wvg./ dated 22.10.2007 as detailed below: -

Export Product	Import Item	Qty. allowed
Blended polyester/cotton	Polyester cotton Grey	1.05 Kgs of grey polyester
made-ups made from 52%	fabric (52% Polyester &	cotton fabric/Kg content in
Polyester & 48% cotton,	48% cotton), GSM -	the export product.
GSM -150+/-10%.	150+/-10%.	·

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 628	M/s Rolex Hosiery Pvt. Ltd., New Delhi
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/350/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510229631	
dated 21.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that applicant firm have not given the Style No. of export item. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking cue from SION, J-176 and in terms of in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008 by allowing the item of import @ 2.48 Sq mtr./Pc.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 629	M/s Richa & Co. New Delhi
NC 45/09 dt. 05.02.2009	F.No. 01/84/162/344/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510204883 dated 13.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda along with other relevant papers and handed over the relevant case file to DC (MSME) for their examination and comments.

The case stands deferred for re-listing on 05.03.2009.

Case No. 630	M/s Richa & Co. New Delhi
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/392/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510215164	
dated 18.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant details available in the case file to DC (MSME) for their examination and comments.

The case stands deferred for re-listing on 05.03.2009.

Case No. 631	M/s Richa & Co. New Delhi	
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/380/AM-06/DES-V	
Ratification of input output norms against Advance Authorization No. 0510165754		
dated 02.09.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and gone through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied for.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 632	M/s Richa & Co. New Delhi
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/306/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510227225	
dated 10.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and gone through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied for.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 633	M/s Lesitech Exports Pvt. Ltd., Kolkata	
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/11/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0210088389		
dated 18.04.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. T.D.Prasad, Director in the firm, who appeared for personal hearing alongwith two authorized representatives. They explained the case alongwith drawing, CAD and sample pertaining to this case. The Committee after detailed

deliberations in consultation with representatives of technical authorities present in the meeting felt that as regards import item No. 3 i.e Knitted Kevlar Cuff, the earlier allowed Qty. @ 0.17 mtr./pair was computed assuming that the same was used in a single layer (not in double layer), whereas in the sample given, the Cuffing is of double layer. In view of this Committee decided that the earlier Qty. for import item No. 1 i.e Knitted Kevlar fabric may be enhanced from 0.23 Sq mtrs/pair to 0.34 Sq mtrs./pair and similarly for import item No. 3 i.e Knitted Kevlar Cuff, the earlier Qty. may also be enhanced from 0.17 mtr./pair to 0.40 mtr/pair in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 634	M/s Modelama Exports Pvt. Ltd., Gurgaon
NC 45/09 dt. 05.02.2009	F.No. 01/84/162/583/AM-09/DES-V

Fixation of input output norms under Annual Advance Authorization No. 0510195470 dated 01.12.2006, 0510222193 dated 16.06.2008, 0510230380 dated 05.11.2008, 0510221277 dated 30.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and handed over the relevant details available in the case file to DC (MSME) for their examination and comments.

The case stands deferred for re-listing on 05.03.2009.

Case No. 635	M/s Khimjee Hunsraj, Chennai
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/589/AM-03/DES-V
Ratification of input output norms against Advance Authorization No. 0410035415	
dated 07.01.2003.	

Decision: The Committee considered the case as per agenda and gone through the details submitted by the firm. It was observed that Export Obligation was completed prior to the communication of the ALC decision by allowing the item of import as applied for in this case. The Committee after detailed deliberations in consultation with

representatives of technical authorities present in the meeting decided to delete the condition of GSM mentioned in the minutes of ALC meeting held on 20.03.2003 in this case. Firm may be advised to mention GSM to avoid any confusion in future.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 636	M/s Modelama Exports Pvt. Ltd., Gurgaon	
NC 45/09 dt. 05.02.2009	F.No. 01/84/162/580/AM-09/DES-V	
Fixation of input output norms under Annual Advance Authorization No. 0510195470		
dated 01.12.2006.		

Decision: The Committee considered the case as per agenda and handed over the relevant details available in the case file to DC (MSME) for their examination and comments.

The case stands deferred for re-listing on 05.03.2009.

Outside agenda case.

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Case No. 1	M/s J. B. Exports, Surat.
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/936/AM-06/DES-V
Fixation of input output norms under Advance Authorization No. 5210018517 dated	
18.11.2005.	

Decision: The Committee considered the case as per agenda and defer the case for re-listing on 19.02.2009.

Case No. 2	M/s J. B. Exports, Surat.
NC 45/09 dt. 05.02.2009	F.No. 01/84/50/676/AM-06/DES-V
Fixation of input output norms under Advance Authorization No. 5210018799 dated	
6.1.2006.	

Decision: The Committee considered the case as per agenda and defer the case for re-listing on 19.02.2009.

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